

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 3/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Assets of Koldam Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh S/S (part of Powergrid portion) DOCO:1.4.2010 (Asset-I) and 400 kV line bays at Ludhiana S/S DOCO:1.4.2011 (Asset-II) under "Transmission system associated with Koldam Hydro-Electric Project" in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Details depicting the un-discharged liabilities, if any, to be recovered in future in respect of the assets covered in the instant petition.
- b. Undertaking/certificate depicting that the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.
- c. The status of the Appeals filed before the Hon'ble APTEL.

Yours faithfully

Sd/  
(V. Sreenivas)  
Deputy Chief (Legal)